

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
STARRED QUESTION NO. 245  
ANSWERED ON 10/03/2026**

**HOUSES APPROVED UNDER PMAY-G**

**\*245. Shri Arvind Ganpat Sawant:  
Shri Ashok Kumar Rawat:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details and number of houses approved, constructed, completed and lying pending so far under Pradhan Mantri Awas Yojana- Gramin (PMAY-G), State, district and year-wise including Maharashtra;**
- (b) the measures taken and monitoring mechanism put in place by the Government to ensure quality, transparency and time-bound completion of housing construction;**
- (c) whether the Government proposes to increase the PMAY-G assistance amount due to rising construction costs, if so, the details thereof;**
- (d) whether the Government has received any complaints regarding delay in disbursement of installment grants to the beneficiaries, if so, the action taken by the Government in this regard;**
- (e) the criteria and mechanisms implemented to prioritize economically weaker sections, farmers and rural families; and**
- (f) the monitoring mechanisms in place to ensure quality, transparency and timely completion of housing construction?**

**ANSWER  
MINISTER OF RURAL DEVELOPMENT  
(SHRI SHIVRAJ SINGH CHOUHAN)**

**(a) to (f): A statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA STARRED QUESTION NO. \*245 TO BE ANSWERED ON 10.03.2026 REGARDING "HOUSES APPROVED UNDER PMAY-G"**

**(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) w.e.f. 1<sup>st</sup> April 2016 to provide assistance to eligible rural households for the construction of Pucca houses with basic amenities to achieve the objective of "Housing For All" in rural areas. Under the PMAY-G, the initial target was to provide assistance for the construction of 2.95 crore houses during FY 2016-17 to 2023-24. The Government of India approved the implementation of the scheme during FY 2024-25 to 2028-29 (Phase II) to provide assistance for the construction of 2 crore additional houses.**

**As of 05.03.2026, a cumulative target of 4.14 crore houses have been allocated under the PMAY-G to the States and Union Territories (UTs) against which 3.90 crore houses have been sanctioned, 2.97 crore houses completed and 1.17 crore houses are remaining to be completed against allocated targets. In the State of Maharashtra, against a cumulative target of 43.71 lakh houses allocated by the Ministry under the PMAY-G, 41.43 lakh houses have been sanctioned, 16.80 lakh houses completed and 26.91 lakh houses are remaining to be completed against allocated targets. Out of the 26.91 lakh houses, 25.99 lakh pending houses are against targets allocated to the State in the present phase of the PMAY-G (2024-25 to 2028-29).**

**The details on cumulative targets, and cumulative houses pending to be completed against target allocated, and Financial Year wise completion of houses under the PMAY-G, State/UT wise, including the State of Maharashtra, since inception till FY 2025-26, as of 05.03.2026, is given in Annexure.**

**Further, the Ministry allocates targets to the State and further allocation of targets to the Districts/ Blocks/ Gram Panchayats is done by the State Government. Moreover, the State-wise & District-wise details of targets, houses sanctioned and completed can be seen at the programme website at [https://report.pmayg.dord.gov.in/-->AwaasSoft-->Reports--> House progress against the target financial year](https://report.pmayg.dord.gov.in/-->AwaasSoft-->Reports-->House%20progress%20against%20the%20target%20financial%20year).**

**(b) & (f): The PMAY-G is monitored very closely at all levels. The following are some of the measures for ensuring quality, transparency and timely completion of construction:**

**(i) The physical progress of construction of a PMAY-G house is monitored through the geo-tagged, time and date-stamped photographs to be uploaded at every stage of construction and upon completion.**

**(ii) Every house sanctioned under PMAY-G is to be tagged a village-level functionary whose task is to follow-up with the beneficiary and facilitate construction. Officers at the Block level are to inspect, as far as possible, 10% of the houses at each stage of construction; district-level officers are to inspect 2% of the houses at each stage of construction.**

**(iii) National-level Monitors and Area Officers of the Ministry also visit PMAY-G houses during the field visits to assess the progress, the procedure followed for the selection of beneficiaries, etc.**

**(iv) Formal Social Audit is conducted in every Gram Panchayat at least once a year, involving a mandatory review of all aspects.**

**(v) Use of end-to-end MIS AwaasSoft to ensure single platform of information for all the stake holders. The progress of different parameters for implementing the scheme is monitored through the Performance Index Dashboard which is helping in planning appropriate intervention in required areas.**

**(vi) Regular follow ups with the State to ensure release of central and state share of funds and provision of land to landless beneficiaries in rural areas.**

**(c): Under Pradhan Mantri Awaas Yojana Gramin (PMAY-G), in addition to the unit assistance of Rs. 1.20 lakhs in plain areas and Rs. 1.30 lakhs in North-Eastern States, Hilly States (including UTs of J&K and Ladakh), the beneficiaries are facilitated with 90/95 person days of unskilled labour wages through mandatory convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Support of Rs. 12,000 for construction of toilet is also provided through Swacch Bharat Mission - Gramin (SBM-G), MGNREGS or any other dedicated source of funding. The PMAY-G converges with various Government programmes to provide benefits of piped drinking water, electricity connection, LPG gas connection, solar lanterns and cleaner cooking energy, solar roof top etc. to the beneficiaries.**

**There is no proposal under consideration in the Ministry for increasing the unit financial assistance.**

**(d): Under the PMAY-G, the Ministry releases Central Share of funds directly to the State/Union Territories (UTs) by considering them as a single unit. Further, disbursement of funds as installments of assistance to beneficiaries is done by the State. Under PMAY-G, there is a**

**grievance redressal mechanism set up at different levels of administration viz., Gram Panchayat, Block, District and the State. The cases of irregularities reported by the Hon'ble Members of Parliament, Members of State Assembly and general public directly or through CPGRAMS are taken up with the State Government for taking necessary action. Since inception of PMAY-G i.e. 01.04.2016 till 05.03.2026, a total of 18,554 complaints relating to irregularities in implementation of PMAY-G, including delays in disbursement of installments of assistance, have been received in the Ministry of Rural Development on CPGRAMS. As the State Govt. implements PMAY-G, these complaints have been forwarded to the State for taking necessary action under intimation to this Ministry. Out of 18,554 complaints, 18,545 have been disposed of as on 05.03.2026.**

**The Ministry undertakes regular follow ups with the State to ensure release of central and state share of funds so that there is timely disbursement of installments of assistance to the beneficiaries. The Ministry also resolves technical issues, if any, faced by the States/UTs including issues related to Public Financial Management System (PFMS).**

**(e): Under the scheme, financial assistance is being provided to the most vulnerable eligible beneficiaries based on the housing deficiency and other social deprivation parameters prescribed in Socio Economic Caste Census (SECC)-2011 and due verification by the respective Gram Sabhas and completion of an Appellate Process. Under the PMAY-G, automatically included households as per automatic inclusion criteria given below do not rank lower than other households within a priority group:**

- i. Households without shelter**
- ii. Destitute / living on alms**
- iii. Manual scavengers**
- iv. Primitive Tribal Groups**
- v. Legally released bonded labourer**

**In addition, the Inter-se priority within the two subgroups viz. households which are automatically included and otherwise, is determined based on their cumulative deprivation scores. The scores are calculated from the socio-economic parameters given below with each having equal weight.**

- i. Households with no adult member between age 16 to 59**
- ii. Female headed households with no adult male member between age 16 to 59**

- iii. Households with no literate adult above 25 years**
- iv. Households with any member with disability and no able-bodied adult member**
- v. Landless Households deriving a major part of their income from manual casual labour.**

**The Government conducted an Awaas+ survey from January 2018 to March 2019 to identify those beneficiaries who claimed to have been left out under the SECC 2011 and thus prepared an additional list of potential beneficiaries.**

**In addition to the above, the PMAY-G guidelines provision a minimum 60% of the target at the national level which is earmarked for Scheduled Caste (SC)/Schedules Tribes (ST) households subject to availability of such eligible beneficiaries. The earmarking defines the minimum limit that should be achieved and if State/UTs so desire they may add to target under these categories to ensure saturation. This would be in consonance with the category wise saturation approach which requires beneficiaries belonging to vulnerable and disadvantaged groups to be covered on a priority basis.**

**In view of the provisions of the Rights of the Persons with Disabilities Act 2016, the States to the extent possible are also required to ensure that 5% of beneficiaries at the State Level are from among Persons with Disabilities.**

**The exclusion criteria for identification of additional beneficiaries under PMAY-G during FY 2024-25 to 2028-29, have also been approved by the Union Cabinet in its meeting held on 09.08.2024. The exclusion criteria of owning land have been simplified to 2 exclusion criteria as "Own 2.5 acres or more of irrigated land" and "Own 5 acres or more of unirrigated land". Further, the exclusion criterion relating to "Motorised two/three/four-wheeler/ fishing boat" has been modified to "Motorised three/four-wheeler" by deleting the motorised two-wheeler and motorised fishing boat as these are used as modes of livelihood by poor families.**

**In addition, the exclusion criterion of income ceiling as "Any member of the family earning more than ₹10,000 per month" has been modified to "Any member of the family earning more than ₹15,000 permonth" due to increase in the cost of living over the years.**

**Further, in line with the approval of the Government of India, Awaas+ 2024 survey is being conducted for updating the Awaas + list for identification of additional eligible rural households using modified exclusion criteria under the PMAY-G.**

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**Annexure**

**Annexure referred to in reply to part (a) of the Lok Sabha Starred Question No. 245 (5th position) to be answered on 10.03.2026 regarding "Houses Approved under PMAY-G"**

**The State/UT wise details of cumulative targets and pending houses to be completed along with year wise details of houses completed under the PMAY-G is given as under:**

**(a) Cumulative targets and houses pending to be completed**

<b>S. No.</b>	<b>Name of the State/UT</b>	<b>Cumulative Targets allocated by Ministry</b>	<b>Cumulative number of houses pending to be completed against targets</b>
1	<b>Arunachal Pradesh</b>	<b>35937</b>	<b>346</b>
2	<b>Assam</b>	<b>2987868</b>	<b>847208</b>
3	<b>Bihar</b>	<b>5012752</b>	<b>1039788</b>
4	<b>Chhattisgarh</b>	<b>2642224</b>	<b>836239</b>
5	<b>Goa</b>	<b>257</b>	<b>14</b>
6	<b>Gujarat</b>	<b>902354</b>	<b>212133</b>
7	<b>Haryana</b>	<b>106460</b>	<b>65252</b>
8	<b>Himachal Pradesh</b>	<b>121502</b>	<b>58646</b>
9	<b>Jammu and Kashmir</b>	<b>336498</b>	<b>13322</b>
10	<b>Jharkhand</b>	<b>2234176</b>	<b>633522</b>
11	<b>Kerala</b>	<b>232916</b>	<b>197537</b>
12	<b>Madhya Pradesh</b>	<b>5774572</b>	<b>1590456</b>
13	<b>Maharashtra</b>	<b>4370829</b>	<b>2691219</b>
14	<b>Manipur</b>	<b>108550</b>	<b>51825</b>
15	<b>Meghalaya</b>	<b>188034</b>	<b>31253</b>
16	<b>Mizoram</b>	<b>29967</b>	<b>4608</b>
17	<b>Nagaland</b>	<b>48830</b>	<b>12461</b>
18	<b>Odisha</b>	<b>2849889</b>	<b>327014</b>
19	<b>Punjab</b>	<b>103674</b>	<b>55835</b>
20	<b>Rajasthan</b>	<b>2497121</b>	<b>621757</b>
21	<b>Sikkim</b>	<b>1399</b>	<b>6</b>
22	<b>Tamil Nadu</b>	<b>957825</b>	<b>291968</b>
23	<b>Tripura</b>	<b>376913</b>	<b>3028</b>
24	<b>Uttar Pradesh</b>	<b>3685704</b>	<b>43583</b>
25	<b>Uttarakhand</b>	<b>69194</b>	<b>964</b>
26	<b>West Bengal</b>	<b>4569423</b>	<b>1149043</b>
27	<b>Andaman and Nicobar Islands</b>	<b>3424</b>	<b>2097</b>
28	<b>Dadra and Nagar Haveli and Daman and Diu</b>	<b>11364</b>	<b>5372</b>
29	<b>Lakshadweep</b>	<b>45</b>	<b>0</b>
30	<b>Andhra Pradesh</b>	<b>247114</b>	<b>156910</b>
31	<b>Karnataka</b>	<b>944140</b>	<b>776517</b>
32	<b>Ladakh</b>	<b>3004</b>	<b>0</b>
<b>Total (for all States/UTs)</b>		<b>4,14,53,959 (4.14 crore)</b>	<b>1,17,19,923 (1.17 crore)</b>

**Note: The PMAY-G is not implemented in UTs of Delhi, Chandigarh and Puducherry. The State of Telangana did not implement the PMAY-G since inception of the scheme i.e. 01.04.2016.**

**(b) Financial Year wise houses completed during FYs 2016-17 to 2025-26  
(as of 05.03.2026)**

S. No.	Name of the State/UT	Houses completed during Financial Years (2016-17 to 2025-26 as of 05.03.2026)									
		2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026
1	Arunachal Pradesh	0	0	85	747	2417	992	9350	19307	2693	0
2	Assam	4	26059	159017	84010	130879	117694	1009132	315047	174195	124623
3	Bihar	1	28135	581825	376216	942613	508362	1147285	65377	79498	243652
4	Chhattisgarh	136	365867	341378	34587	59684	23289	33688	154789	252771	540033
5	Goa	0	0	22	3	87	19	12	91	6	3
6	Gujarat	12	95280	83097	35589	50742	77282	65577	120728	42043	119871
7	Haryana	1	6675	5961	6670	1215	263	5403	2250	384	12386
8	Himachal Pradesh	1	3504	3096	447	605	1884	3654	2011	14060	33594
9	Jammu And Kashmir	0	1966	13850	5016	21569	42515	79294	50950	92720	15296
10	Jharkhand	25	188295	272678	156974	235011	295036	363796	47288	6577	34974
11	Kerala	48	9444	6519	779	686	2440	8825	4782	666	1190
12	Madhya Pradesh	152	636365	700447	272863	261254	606303	1058617	112624	78794	456697
13	Maharashtra	219	145630	201969	92285	181691	179021	343558	89287	55199	390751
14	Manipur	0	66	7655	1151	2379	3626	13955	1669	7306	18918
15	Meghalaya	0	260	11329	4995	5016	7009	6918	21611	84676	14967
16	Mizoram	0	1333	900	997	1123	1158	1020	13824	4520	484
17	Nagaland	0	0	17	3687	535	0	3210	3859	18465	6596
18	Odisha	443	431669	403125	361189	395105	97145	30374	386967	265610	151248
19	Punjab	0	608	12751	410	3908	5473	11380	3675	1180	8454
20	Rajasthan	108	317727	326599	166761	315446	141279	395176	24911	19812	167545
21	Sikkim	0	372	646	34	13	5	41	197	83	2
22	Tamil Nadu	0	78680	104388	49986	51868	57322	175278	88864	30174	29297
23	Tripura	0	3333	20690	6155	15462	1639	180494	118923	22458	4731
24	Uttar Pradesh	14	817001	426571	174166	37710	1094653	662395	340272	70143	19196
25	Uttarakhand	4	6236	5925	192	19	3844	12493	30954	8497	66
26	West Bengal	30	589790	739774	286333	678583	959228	147386	10418	7671	1167
27	Andaman And Nicobar Islands	0	0	0	286	483	335	97	24	23	79
28	Dadra And Nagar Haveli And Daman And Diu	0	7	203	221	972	641	1486	331	168	1963
29	Lakshadweep	0	0	0	9	28	7	0	1	0	0
30	Andhra Pradesh	681	27347	18674	5	0	0	2167	27556	8658	5116
31	Karnataka	236	34317	43760	7085	2405	11239	2641	23571	24495	17874
32	Ladakh	0	0	0	1344	62	22	1	1574	1	0
<b>Total</b>		<b>2115</b>	<b>3815966</b>	<b>4492951</b>	<b>2131192</b>	<b>3399570</b>	<b>4239725</b>	<b>5774703</b>	<b>2083732</b>	<b>1373546</b>	<b>2420773</b>

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